

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 21/9/NCLT/AHM/2020

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2020**

Name of the Company:

Essel Propack Ltd
V/s
Daxal Cosmetics Pvt Ltd

Section:

Section 9 of the Insolvency & Bankruptcy Code

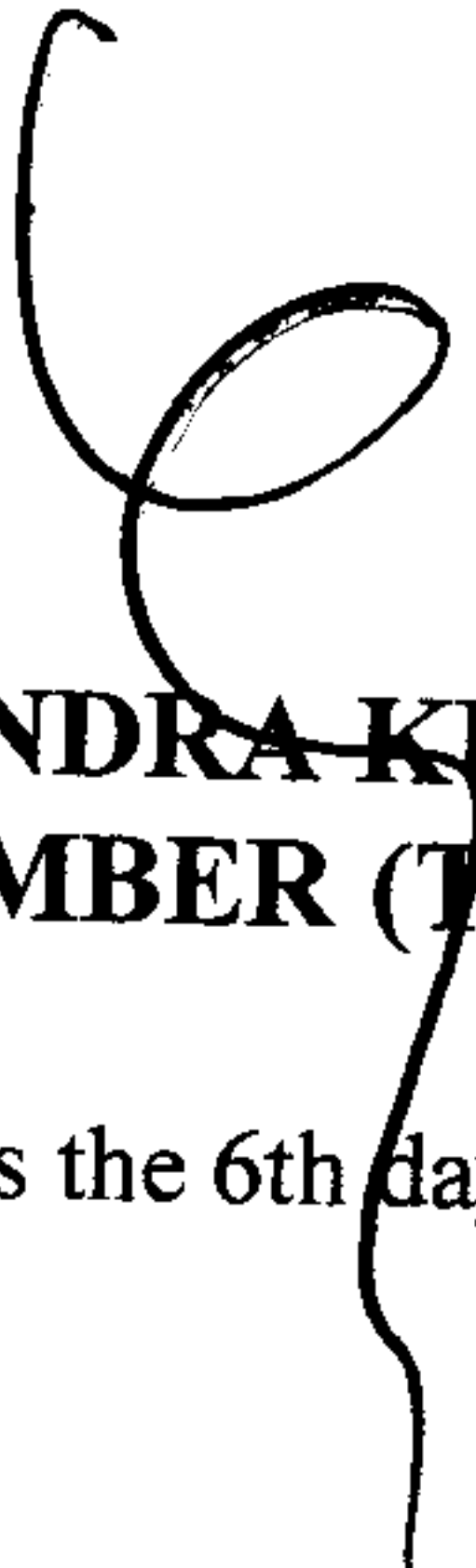
ORDER

Learned Counsel Mr. Rohan Luv Kumar appeared for the Operational Creditor.

Learned Counsel Mr. Ashish Doshi appeared for the Corporate Debtor.

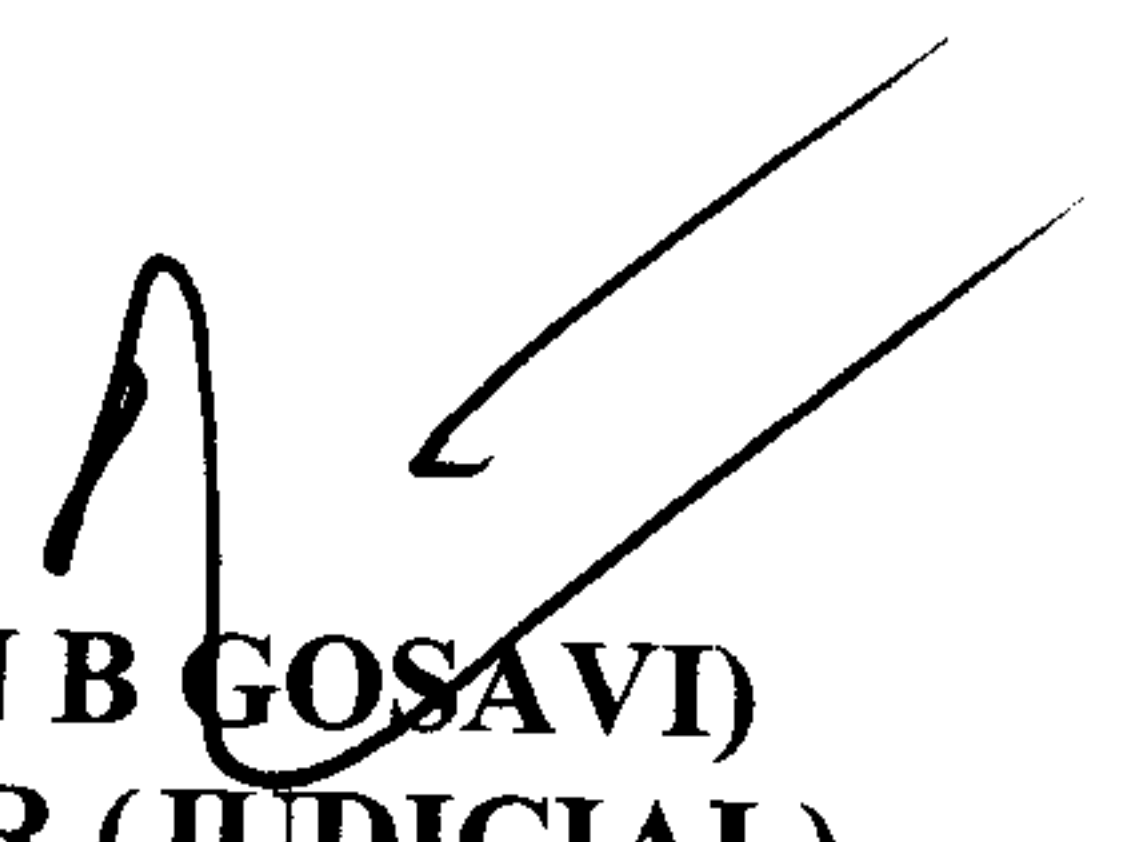
Learned Counsel for the Operational Creditor makes statement that he has received entire claimed amount and he seeks permission to withdraw the matter.

Permission is granted. Matter stands disposed of as withdrawn.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 6th day of July, 2020.

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**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**